

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 322 OF 2024.**

**Re : News appeared in the Hindustan Times Dated 26/02/2024  
titled "Pavana River enters ' priority 1' category due to increase  
in pollution".**

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**Report on behalf of the Maharashtra Pollution Control Board**

1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi has taken Suo Moto cognizance of the News appeared in the Hindustan Times Dated 26/02/2024 titled "Pavana River enters 'priority 1' category due to increase in pollution", which is registered as an Original Application bearing No.322/2024.
2. Pawana River originates from Pawana Dam in Maval Taluka and meets Mula River at Dapodi village in city area. The river flows for approximately 60 km distance from origin to the point of confluence with Mula river at Dapodi. The polluted river stretch on Pawana river is approximately 20 km distance from Ravet to Dapodi village, located within the jurisdiction of Pimpri Chinchwad Municipal Corporation (PCMC). Pawana River passes through Ravet, Chinchwad, Thergaon, Pimpri, Kasarwadi, Sangavi and Dapodi areas of PCMC.

### 3. Pawana River Monitoring: -

MPCB is monitoring Pawana river water quality on monthly basis under the National Water Monitoring Programme (NWMP) at various locations at Ravet, Chinchwad, Pimpri, Kasarwadi, Sangavi and Dapodi. The analysis reports of Pawana river water samples are as below :-

#### Analysis reports for Pawana river water from Jan 2023 to Feb 2024 for BOD parameter

Sampling Locations	CPCB standards for BOD in mg/l	Date of river water sampling							
		3.01.2023	1.02.2023	2.03.2023	5.04.2023	8.05.2023	6.06.2023	6.07.2023	7.08.2023
Ravet Station Code - 2692	3.0 mg/l or less	2.4	4.4	3.4	3.6	3	3.2	3.6	4
Chinchwad Station code - 2693		6.2	7.9	5	4.8	6.5	8.6	7.5	5
Pimpri Station code - 2694		14.9	17.9	20	20	21	16	9	12
Kasarwadi Station Code -2690		17.4	19.8	19	21	22	21	13	14
Dapodi Staion Code-2691		20.3	21.8	22	23	22	28	13.5	15
Sangvi Station Code - 2196		16.5	18.8	20	25	24	26	12	14

Sampling Locations	CPCB standards for BOD in mg/l	Date of river water sampling						Minimum level of BOD in mg/l	Maximum level of BOD in mg/l
		7.09.2023	4.10.2023	7.11.2023	5.12.2023	8.01.2024	8.02.2024		
Ravet Station Code - 2692	3.0 mg/l or less	4.8	4.4	8.5	4.2	2.6	3.8	2.4	8.5
Chinchwad Station code - 2693		7.2	8.5	8.5	13	9.2	11.5	4.8	13
Pimpri Station code - 2694		16	12	27	31	27	25	9	31
Kasarwadi Station Code -2690		13	13.5	22	24	36	29	13	36
Dapodi Station Code-2691		14	20	27	22	26	25	13.5	28
Sangavi Station Code - 2196		15	15	24	27	30	25	12	30

#### 4. CPCB CRITERIA FOR IDENTIFICATION AND CLASSIFICATION OF POLLUTED RIVER STRETCH (PRS)

The locations/ stretches of rivers not meeting with the Primary water quality criteria for outdoor bathing for BOD parameter i.e. more than 3 mg/L are identified as polluted locations or polluted stretches.

- *If there is a single location on river, rivulet or stream and the location is not complying to BOD, it is identified as Polluted Location.*
- *Two or more polluted locations identified on a river in a continuous sequence are considered as a stretch and defined as Polluted River Stretch.*

PRS are categorized under five Priority Classes (I to V) on the basis of maximum BOD level observed.

**The criteria for prioritization of river stretches is given below:**

<b>Sr. no.</b>	<b>Priority</b>	<b>BOD Level in mg/l</b>
<b>1</b>	<b>Priority – I</b>	<b>&gt; 30.0 mg/ l</b>
<b>2</b>	<b>Priority – II</b>	<b>20.0 – 30.0 mg/l</b>
<b>3</b>	<b>Priority – III</b>	<b>10.0 – 20.0 mg/l</b>
<b>4</b>	<b>Priority – IV</b>	<b>6.0 – 10.0 mg/l</b>
<b>5</b>	<b>Priority – V</b>	<b>3.0 – 6.0 mg/l</b>

From the above analysis reports and field observation made during river water monitoring at Pawana river, it was observed as follows :-

- At Ravet station, BOD ranges from 2.4 mg/l to 8.5 mg/l.
- At Chinchwad station, BOD ranges from 4.8 mg/l to 13 mg/l.
- At Pimpri station, BOD ranges from 9.0 mg/l to 31.0 mg/l.

- At Kasarwadi station, BOD ranges from 13.0 mg/l to 36.0 mg/l.
- At Dapodi station, BOD ranges from 13.5 mg/l to 28.0 mg/l.
- At Sangavi station, BOD ranges from 12.0 mg/l to 30.0 mg/l.
- Parameter BOD exceeded 30 mg/l at Pimpri Station on 05/12/2023 and at Kasarwadi Station on 08/01/2024 only. Further, in the month of Feb, 2024 BOD level is observed less than 30.0 mg/l at all locations.
- Treated effluent from Sewage treatment plants of PCMC is not meeting the consented standards and substandard effluent is being discharged in to Pawana river.
- Untreated domestic effluent is being discharged through various nalla's in to Pawana river from PCMC area.

**3) Action taken by MPCB:-** As per the non-compliances observed and considering pollution of Pawana river, MPCB has taken following actions against PCMC :-

- i) MPCB has issued Proposed direction to PCMC vide letter dated 04/12/2023 for discharge of untreated domestic effluent

into the river and substandard treated domestic effluent from Ravet STP to Pawana river.

- ii) MPCB has issued a non-compliance letter dated 16/02/2024 to PCMC informing about Pawana river water quality and possibility of change in priority. Also, informed to submit short term and long-term measures to avoid direct discharge of untreated domestic effluent into the Pawana river.
- iii) MPCB has filed criminal complaints before JMFC, Pune having RCC No. 709/2016, 144/2020 & 3168/2020 against PCMC for discharge of untreated effluent into river, which are pending.

A copy of the Proposed direction dated 04/12/2023 and noncompliance letter dated 16/02/2024 are attached herewith and marked as an **Annexure-I and Annexure- II** respectively.

#### **4) Reply of PCMC:-**

PCMC has submitted reply vide letter dated 15/12/2023 to Proposed direction dated 04/12/2023 and mentioned that for reduction of discharge of untreated domestic effluent into rivers, PCMC has laid new interceptor line along the Pawana & Indrayani river and strengthening of sewage network is in progress, two new STP's of 3.0 MLD and 7.0 MLD capacities are commissioned and construction work of 07 no. of STP's having total capacity 60 MLD is in progress. Also 04 no. of STP's of capacity 105 MLD are proposed. PCMC has reported that, it is proposed to revive Pawana, Indrayani and Mula river

in the city to control the river pollution and in the context, the experienced project consultant in this filed M/s. H.C.P. Design Planning and Management Pvt. Ltd., has been appointed and the process of obtaining Environmental Clearance from the committee (SEAC-3) of the Environment Department of Maharashtra Government is in the final stage. For Pimpri, Chinchwad and Bhosari MIDC areas, proposal for installation of CETP is in process.

A copy of the PCMC reply letter dated 15/12/2023 is attached herewith and marked as an **Annexure-III**.

For and on behalf of Maharashtra Pollution  
Control Board,

Place: - Pune  
Date: -02/04/2024

  
(Manohar Jadhav)  
Sub Regional Officer, Pimpri Chinchwad

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

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Pune- 411003

**MPCB/ROP/PD/ MPCB/PD/2312040005**

**Date: 04/12/2023**

To,  
**Joint City Engineer (Environment),  
Pimpri Chinchwad Municipal Corporation,  
Pimpri, Pune.**

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974.

- Ref :**
- 1) Pawana River Water pollution and foaming incidence on 07/7/2023, 17/7/2023 & 02/11/2023.
  - 2) News published in electronic media and print media regarding pollution of River Inrayani and also foam formation in river observed on 11/11/2023.
  - 3) Various complaints received regarding water pollution of River Pawana, River Indrayani & River Mula at Sub Regional Office, Pimpri-Chinchwad
  - 4) Proposal for legal actions submitted by the Sub Regional Officer, MPC Board, Pimpri Chinchwad vide letter no. MPCB-LEGAL-ACTIONS-211021006, Dtd. 01/12/2023

**AND WHEREAS**, you are operating Sewage Treatment Plant located in the "Pollution Prevention Area" under the Water (Prevention and Control of Pollution) Act, 1974, and Hazardous and Other Wastes (M and TM) Rules, 2016 followed by further amendments made therein from time to time ANDWHEREAS, it is obligatory on your part to operate the STPs with valid consent to operate of the Board.

**AND WHEREAS**, it is obligatory on your part to treat the entire sewage generated from your Municipal Corporation jurisdiction by providing adequate sewage treatment plants and full-fledged network of sewage carrying system, so as to achieve the standards prescribed under the Water (Prevention & Control of Pollution) Act, 1974 r/w the Environment (Protection) Act, 1986.

**AND WHEREAS**, it is obligatory on your part to maintain the wholesomeness of Water Quality of the Natural Water Bodies including aquatic flora and fauna life by avoiding contamination of water.

**AND WHEREAS**, the Board Officials visited your corporation STPs and collected the samples of treated effluent from time to time, the analysis report of samples collected are found exceeding the consented limits and thereby you have failed to achieve consented standards. The details as below :

Sr. No.	Location of STP	Date of Sample Collection	Exceeding Parameters		Discharge at
			BOD Std. (10 mg/lit )	COD Std. (50 mg/lit )	

1.	Ravet STP-20 MLD	23/05/2023	30 mg/lit	64 mg/lit	River Pawana
		15/09/2023	37 mg/lit	92 mg/lit	
		03/10/2023	35 mg/lit	84 mg/lit	
2.	Chikhali Phase-I STP	23/05/2023	34 mg/lit	72 mg/lit	River Indrayani
		17/09/2023	28 mg/lit	72 mg/lit	
		09/10/2023	28 mg/lit	84 mg/lit	
3	Chikhali Phase-II STP	23/05/2023	23 mg/lit	56 mg/lit	River Indrayani
		17/09/2023	32 mg/lit	76 mg/lit	
		09/10/2023	40 mg/lit	112 mg/lit	
4	Ramdara Nalla (Untreated Domestic Effluent)	27/01/2023	104.2 mg/lit	256.9 mg/lit	River Indrayani
		01/06/2023	76 mg/lit	184 mg/lit	
		11/11/2023	45 mg/lit	136 mg/lit	
		13/11/2023	74 mg/lit	132 mg/lit	

**AND WHEREAS**, the detergent parameter in the Ramdara Nalla water samples collected on 11/11/2023 & 13/11/2023 are also the exceeding limits. **AND WHEREAS**, you have failed to achieve consented standards.

**AND WHEREAS**, news published in electronic and print media, complaints received by Board regarding the Indrayani River, Pawana River & Mula River pollution with foam formation and growth of water hyacinth.

**AND WHEREAS**, Sub Regional Officer, Pimpri Chinchwad has submitted legal action proposal vide reference (4) above and therein reported below non-compliances:

- (1) You are discharging untreated domestic effluent from Ravet STP through drainage line of PCMC, which bypassed during peak hours as there is no adequate storage provisions.
- (2) You are discharging untreated domestic effluent directly in River Pawana through 3-4 nallas nearby the Ravet STP and thereby at Kejudevi Bandhara treated / untreated domestic effluent gets settled and stagnant. This may leads to eutrophication and growth of hyacinth.
- (3) You are discharging sub-standard effluent from Talwade, Chikhali, Kudalwadi, Moshi area directly into the river Indrayani.
- (4) You are discharging untreated effluent through the Ramdara Nalla into the river Indrayani.
- (5) You have not obtained consent for increase in water consumption and domestic effluent generation from the Board.
- (6) You have installed 16 STPs of 363 MLD capacity however treating only 300 MLD sewage thereby about 59 MLD sewage is discharged into Mula, Pawana & Indrayani rivers.
- (7) You have commissioned the STP at S. No. 217 Bhosari (7 MLD) and Jadhavwadi (3MLD) without obtaining consent to operate from the Board.
- (8) You have not obtained consent to establish for Kudalwadi STP.

**AND WHEREAS**, after examining the record of your case and reports of the officers of the Board, it has been concluded that, you are discharging untreated domestic effluent into the River Indrayani, Pawana & Mula through various Nallas thereby causing

pollution thereof, and you have failed to comply with the conditions stipulated in the Consent granted by the Board and provisions of the Water (Prevention and Control of Pollution) Act, 1974 and thereby causing water pollution into the environment.

**NOW THEREFORE**, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, I, Ravindra Andhale, Regional Officer of the M.P.C. Board, at Pune hereby issue directions as under-

1. Why the prosecution proposal shall not be filled against you and persons who are responsible for day to day affairs of the council before the court of Law under section 41(2), 43, 44 & 48 read with sections 33A, 24, 25, 26 of the (Water Prevention and Control of Pollution) Act, 1974?
2. Why Environmental Compensation shall not be levied to the maximum amount recommended for untreated / partially treated sewage discharge as mentioned in the Hon'ble NGT order in O.A. No. 593/2017 in the matter Paryavaran Suraksha Samiti and Others V/s. Union of India?
3. Why Bank Guarantee shall not be forfeited for aforesaid non-compliances ?

You are hereby given an opportunity to respond within 15 days with corrective action plan along with the short term measures and long term measures for treatment of 100% domestic effluent generating in your jurisdictions, from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of  
Maharashtra Pollution Control Board



(Ravindra Andhale)  
Regional Officer, MPCB, Pune

Copy submitted for information to:

- (1) The Member Secretary, MPCB, Mumbai.
- (2) The Municipal Commissioner, Pimpri Chinchwad Municipal Corporation, Pimpri, Pune

Copy f.w.cs.to :

- (1) Joint Director (APC), M.P.C. Board, Mumbai.
- (2) Joint Director (WPC), M. P. C. Board, Mumbai.
- (3) Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pimpri Chinchwad :- He is directed to take follow up and ensure the compliance of the aforesaid directions.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

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Pune- 411003

"Your Service is our Duty"

MPCB/ROP 240216-FTS-0268 / Date: 16/02/2024

To,  
Joint City Engineer (Environment),  
Pimpri-Chinchwad Municipal Corporation,  
Pimpri, Pune- 411018.

- Sub : Monitoring of Pawana river water quality under National Water Monitoring Programme (NWMP) and Joint Vigilance Samples (JVS) collected from PCMC STP's reg.
- Ref : 1) Letter issued by SRO Pimpri Chinchwad vide No. SROPC/2024/240213-FTS-0187 dated 13.2.2024.  
2) Letter issued by SRO Pimpri Chinchwad vide No. MPCB/240216-FTS-0201 dated 16.2.2024.  
3) Email received from Joint Director (WPC), MPCB dated 15.2.2024.

Board is collecting Pawana river water samples for monitoring of Pawana river water quality under National Water Monitoring (NWMP) and Joint Vigilance Samples of treated domestic effluent from the outlet of STP's of Pimpri Chinchwad Municipal Corporation on monthly basis.

SRO Pimpri-Chinchwad vide letter ref. (1) above communicated the Pawana river water quality analysis reports. From the reports, it has been observed that parameter BOD of the Pawana river water is not meeting the prescribed standards for river water quality for designated uses. In the month of Dec-2023 and Jan-2024 it is observed that BOD of Pawana river water exceeded 30 mg/ltr at some locations. This may change the priority of Pawana river from Priority-II to Priority-I, which is a very serious concern..

SRO Pimpri-Chinchwad vide letter ref. (2) above communicated the analysis reports of the JVS of treated domestic effluent from the outlet of STP's of PCMC. The reports show that the performance of all the STP's is very poor and are not operated and maintained properly to achieve BOD limit of 10 mg/ltr as prescribed in the consent granted by the Board.

In view of the above you are called upon for discussions on 21.2.2024 at 3.0 pm in the office of the undersigned along with reply to the above referred letters and following information.

1. Details of existing STP's including installed capacity, technology adopted, year of commissioning, inlet and outlet design parameters, catchment area covered and discharge points, etc.
2. Details of the STP's under construction include proposed capacity, technology proposed, inlet and outlet design parameters, catchment area covered, discharge points and date of completion, etc.
3. Details of the proposed STP's including proposed capacity, technology proposed, inlet and outlet design parameters, catchment area covered, discharge points, timeline for completion, etc.

4. Present and future water supply, gap in sewage generation and STP capacity, status of drainage network provided to each STP catchment wise, etc.
5. Pawana, Mula and Indrayani River basin wise water supply, sewage generation, present STP provision, and required STP's.
6. Short term & long-term measures undertaken to avoid direct discharge of untreated sewage into the rivers.

*Ravi*

**Regional Officer, Pune**

Copy Submitted for information to :-

1. Hon'ble Commissioner, PCMC, Pimpri-18.
2. Joint Director (APC), M.P.C. Board, Mumbai
3. Joint Director (WPC), M.P.C. Board, Mumbai.

Copy to- SRO, Pimpri-Chinchwad- For follow up action please.

Pimpri Chinchwad Municipal Corporation

Pimpri, Pune - 411 018

Environmental Engineering

No.Paak/ 12/Kavi/ 2023

Dated: - 15/12/2023

To,  
Hon'ble Regional Officer,  
Maharashtra Pollution Control Board,  
Jog Centre, Wakdewadi, Pune

Subject - Proposed Directions under section 33A of Water  
(Prevention & Control of Pollution) Act, 1974.

Reference - Your letter No. MPCB/ROP/PD/2312040005, Date  
04/12/2023

Dear Sir,

You have given instructions to the Pimpri Chinchwad Municipal Corporation through the reference letter as per the above subject. The following are the clarifications / compliance of the points to the said directives.

Sr.No	Point	Disclosure
1	AND WHEREAS, you are operating Sewage Treatment Plant located in the " Pollution Prevention Area " under the Water (Prevention and Control of Pollution) Act, 1974, and Hazardous and Other Wastes (M and TM) Rules, 2016 followed by further amendments made therein from time to time ANDWHEREAS, it is obligatory on your part to operate the STPs with valid consent to operate of the Board.	Consent is taken from MPCB for Sewage Treatment Plants which are constructed from time to time by Municipal Corporation. The Consent to Operate taken from MPCB for 14 STPs is valid up to Date - 31.10.2025
2	AND WHEREAS, it is obligatory on your part to treat the entire sewage generated from your Municipal Corporation jurisdiction by providing adequate sewage treatment plants and full-fledged network of sewage carrying system, so as to achieve the standards prescribed under the	The installed capacity of STPs constructed to treat the sewage in the area of PCMC area is 363 MLD. All the sewage water coming to the STPs is treated daily according to the capacity of the respective STP. In PCMC area, around 353 MLD sewage is generated and out of that 290 to 300

	Water (Prevention and Control of Pollution) Act, 1974 r/w the Environment (Protection) Act, 1986.	MLD sewage is treated. Sewer Network is being strengthened to take the remaining sewage to the sewage treatment plant. Also, taking into account the growing population of PCMC, the construction work of Sewage Treatment Plants with a capacity of 60 MLD is going on. Also, it is proposed to build new STPs with a capacity of 105 MLD.
3	AND WHEREAS, it is obligatory on your part to maintain the wholesomeness of Water Quality of the Natural Water Bodies including aquatic flora and fauna life by avoiding contamination of water.	As Per Sr. No. 2
4	AND WHEREAS, the Board Officials visited your corporation STPs and collected the samples of treated effluent from time to time, the analysis report of samples collected are found exceeding the consented limits and thereby you have failed to achieve consented standards.	<p>Pimpri Chinchwad Municipal Corporation has established separate laboratories on all STPs including Ravet and Chikhali Sewage Treatment Plants in which daily tests of sewage are carried out. Also, the daily inlet sample and outlet sample of the said STPs are tested regularly in the lab. Also, PCMC appointed third party laboratory M/s. Monera Lab to test the samples regularly.</p> <p>According to the report received, the treated water quality of the STPs is within the permissible limits of MPCB standards. Inspection reports of Municipal Laboratory and NABL Accrediated Lab (Monera Lab) are attached for perusal and for your ready reference.</p> <p>Regarding Ramdara Nallah, a Treatment Plant of 3 MLD capacity has been completed and recently commissioned to treat water from Ramdara Nallah. Therefore, care is being taken to ensure that there is no pollution due to the water in the Nallah.</p>
5	AND WHEREAS, the detergent parameter in the Ramadara Nalla	A 3 MLD capacity ETP has been constructed on Ramdara Nallah and is

	<p>water samples collected on 11/11/2023 and 13/11/2023 are also the exceeding limits. AND WHEREAS, you have failed to achieve consented standards.</p>	<p>operational. Therefore, the pollution of the river will be reduced due to the water in the said Nallah. Also work of laying sewer line of length 2.50 km. is underway, which will reduce the flow of sewage into the nallah.</p>
6	<p>AND WHEREAS, news published in electronic and print media, complaints received by Board regarding the Indrayani River, Pawana River and Mula River pollution with foam formation and growth of water hyacinth.</p>	<p>As per Sr. No.2</p>
7(1)	<p>You are discharging untreated domestic effluent from Ravet STP through drainage line of PCMC, which bypassed during peak hours as there is no adequate storage provisions.</p>	<p>A bypass cannot be ruled out in the event of a power cut from the Ravet STP or in the event of an excess flow of sewage. However, work of express feeders for uninterrupted power supply to all STPs &amp; SPS is in progress. Similarly, if the sewage comes from the bypass, the said sewage is being diverted to the newly laid interceptor line along the river, so that the pollution of the river is prevented. Also keeping in mind the growing population and future growth of this area, additional new STPs are proposed to be constructed in Punawale, Tathawade, and Kiwale area. After that, the sewage flow coming from Tathawade, Punawale to Ravet STP will be reduced and the issue of the overflow, if any, will be resolved.</p>
7(2)	<p>You are discharging untreated domestic effluent directedly in River Pawana through 3-4 nallas nearby the Ravet STP and thereby at Kejudevi Bandhara treated / untreated domestic effluent gets settled and stagnant. This may leads to eutrophication and growth of hyacinth.</p>	<p>Actions are being taken to lay interceptor lines on both sides of the Pavana river by PCMC and to connect the water from the nallahs to the said interceptor line. After that, the water from the nallahs will not get discharged in the river water, and the pollution of the stagnant water at Kejudevi Bandhara will be reduced. So far 29.30 km. length of the interceptor</p>

		line is laid and Pumping Stations have been constructed at Dapodi, Pimple Gurav and Kalewadi.
7(3)	You are discharging sub-standard effluent from Talwade, Chikhali, Kudalwadi, Moshi area directedly into the river Indrayani.	Interceptor Line of 12.40 k.m. length has been laid along Indrayani River by PCMC, and the process of connecting the nallahs of the area to the interceptor line is in progress. After that the water from the said nallahs will not get mixed with the river water. Also, mechanical screens have been installed on the main five nallahs of the River Indrayani.
7(4)	You are discharging untreated effluent through the Ramdara Nalla into the river Indrayani.	As per Sr. No. 5
7(5)	You have not obtained consent for increase in water consumption and domestic effluent generation from the Board.	Consent to Operate is taken from MPCB for the 14 STPs which are constructed from time to time by PCMC and the said Consent is valid till Date - 31.10.2025.
7(6)	You have installed 16 STPs of 363 MLD capacity however treating only 300 MLD sewage thereby about 59 MLD sewage is discharged into Mula, Pawana and Indrayni rivers.	As per Sr. No. 2.
7(7)	You have commissioned the STP at S. NO. 217 Bhosri ( 7 MLD ) and Jadhawwadi ( 3 MLD ) without obtaining consent to operate from the Board.	The online Application for getting the Consent to Operate for Bhosari, S. No. 217, STP (7 MLD) and Jadhawwadi STP/ETP (3 MLD) to MPCB has been submitted on Date -08/12/2023.
7(8)	You have not obtained consent to establish for Kudalwadi STP.	For Kudalwadi STP, Consent to Establish has been obtained from MPCB on dated – 13.12.2022, and Online Application for getting the Consent to Operate has been submitted on Date -08/12/2023.
8	AND WHEREAS, after examining the record of your case and reports of the officers of the Board, it has been concluded that, you are discharging untreated domestic	It is proposed to revive Pavana, Indrayani and Mula river in the city to control the river pollution and in this context, the experienced project consultant in this field M/s.H.C.P. Design Planning and

<p>effluent into the River Indrayani, Pawana and Mula through various Nallas thereby causing pollution thereof, and you have failed to comply with the conditions stipulated in the Consent granted by the Board and provisions of the Water (Prevention and Control of Pollution) Act, 1974 and thereby causing water pollution into the environment.</p>	<p>Management Pvt. Ltd. has been appointed and the process of obtaining Environmental Clearance from the Committee [SEAC-3] of the Environment Department of Maharashtra Government is in the final stage.</p> <p>As the major part of Mula river is in PMC jurisdiction, the Mula river revitalization project is being implemented jointly with them. However, as an urgent measure, Interceptor Sewer Lines have been laid on both sides of the river, so that the sewage flowing into the river from the nallahs can be diverted to the nearest STP for treatment.</p>
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PCMC has taken the following measures so as to prevent the pollution of rivers in Pimpri Chinchwad Municipal limits

#### Sewage Treatment Plants – Work in Progress.

Sr. No.	Place	Capacity (MLD)	Current status
1	Chikhali	12.0	Work in progress.
2	Bopkhel	5.0	
3	Pimple Nilakh	15.0	
4	Chinchwad Bhatnagar	15.00	

In addition, small STPs are being constructed at the pumping stations or nallahs to reduce river pollution.

Small STPs at Pumping station/Nallahs			
Sr.No.	Place	Capacity[MLD]	Current status
1	Bhosari Survey no. 217, pumping station	7.0	Work complete and operational
2	Kudalwadi – Jadhavwadi Nalla	3.0	Work done and Trail Run on
3	Bhosari Survey no. Close to 1	5.0	Work is in progress.
4	Chinchwad Walhekarwadi	4.0	Work is in progress.
5	Chinchwad Keshavnagar	4.0	Work is in progress.

#### Proposed STPs

Proposed New STPs			
Sr.No.	Place	Capacity [MLD]	Current status
1	Tathwade	20.0	Tender published.
2	Kivle	20.0	DPR process completed.
3	Mamurdi	20.0	DPR process started.
4	CME	45.0	DPR process completed.

PCMC has taken steps to improve the collection of sewage (sewage) and treatment process taking into account the future population growth.

Pimpri Chinchwad Municipal Corporation is on one side of river Indrayani and PMRDA, Chakan and rural area on the other side of the river.

Total 31 nallahs flow into the river Indrayani from the source up to Charholi in PMRDA limits. Also, no STPs of the residential area developed in Gram Pamnchayat area are in working condition along the bank of the river from Lonawala, Talagaon and Dehu, etc. limits. Therefore, the sewage from the said area directly flow through nallahs is mixing with Indrayani River.

MIDC is an independent Planning Authority within Pimpri Chinchwad Municipal Limits. Many small and big factories are established under the said Planning Authority in Pimpri, Chinchwad and Bhosari MIDC area. Also, there are some factories also settled in PCMC and other than MIDC area. There is no sewage network to carry the domestic and industrial waste water generated in the said industrial area, and also no STP/ CETP for treatment of the said sewage. Therefore, the waste water from the said factories is directly mixed with the river through the nallahs.

The process for setting up CETP is expected to be done jointly through SPV formed by MCCIA, MIDC and MPCB. PCMC has taken the initiative and prepared the DPR long back for the CETP. The proposed construction work of STP/CETP is to be done jointly by MCCIA, MIDC & MPCB.

Pimpri Chinchwad Municipal Corporation has appointed M/s DRA Consultants pvt ltd to carry out the survey of the existing sewerage network and design the future network considering the future growth of the City so as to strengthen the Sewage Network, and also to suggest up gradation of STPs so as to the quality parametrs as per MPCB standards. In line with this it is proposed to strengthen the sewerage network and up gradation of STPs.

The capacity of STPs has been / is being increased by constructing new STPS/ enhancing the capacity of the STPs. Therefore, as the municipal waste water is treated as per the prescribed standards of MPCB. Also, PCMC is taking positive steps to treat 100% of the waste water generated in the city.

Considering all the above aspects as well as the positive steps being taken by Pimpri Chinchwad Municipal Corporation, it is a humble request that the above disclosure / compliance be accepted and no further action be proposed.

Thanking you.

Yours truly,

  
(Sanjay Kulkarni)

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